

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-1356/ND/2019**

**IN THE MATTER OF:**

**M/s. Bulwark Facilities Management Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Genesis Facilities Management Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 03.09.2019**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**Present:** Mr. Mahe Zehra, Advocate for operational-creditor  
Mr. Abhishek Grover and  
Mr. Bishikh Mohanty, Advocates for petitioner  
Mr. Harpreet Singh, Advocate for corporate-debtor  
Mr. Shashi Prakash, AR of the corporate-debtor

**ORDER**

Counsel for the operational-creditor is present and we have perused the paper book and he is directed to file a short affidavit regarding compliance to Section 9 (3) (c) of the Code and serve a copy of the same on the counsel for the corporate-debtor. Counsel for the corporate-debtor is present. We have heard the submissions made by counsel for corporate-debtor. Post the matter to 20<sup>th</sup> September, 2019 for further consideration.

- 2 - 2 -

**Member (T)**

- 2 - 2 -

**(P.S.N. Prasad)**  
**Member (J)**

(Annu)